

Committee and the resentment expressed by the two Houses of Parliament, Shri Bhoothalingam had been appointed as a one-man Commission to enquire into the tax structure of the country;

(b) if so, the reasons therefor;

(c) whether it is a fact that while he is taking a nominal pay of rupee one a year, he retained or retains a Government House in Delhi—the market rent for which would be Rs. 3,000 a month; and

(d) whether it is also a fact that he has been enjoying the amenities of telephone, staff-car plus T.A. and D.A. for a great deal of travelling undertaken by him?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). A one-man committee has been set up for a period of approximately one year with effect from 25th January, 1967 for conducting a study of tax laws with a view to their simplification, rationalisation and codification. Shri S. Bhoothalingam constitutes this one man committee. During his tenure as Secretary in the Ministry of Finance, he had engaged himself in the work of making improvements in the tax structure with a view to streamlining it and to making collections more effective. After he retired from service, it was decided that the benefit of his experience should be utilised to the best advantage by permitting him to complete the study instead of entrusting it to a new person afresh.

(c) Shri Bhoothalingam's appointment is purely honorary and he is not paid any remuneration. Following his appointment as a one-man committee Shri Bhoothalingam was, however, allowed to retain Government accommodation on payment of rent; Shri Bhoothalingam vacated the Gov-

ernment quarter on 11th June, 1967 having occupied it for less than three months beyond his retirement on 17th March, 1967. The market rent of the building is Rs. 1,075.60.

(d) Shri Bhoothalingam has been allowed facilities of telephone and staff-car. He is also entitled to travelling allowance for journeys in connection with the Committee's work. He has been on official tour in connection with the work of the Committee on one occasion only.

मध्य प्रदेश की सिंचाई और विद्युत योजनाएं

4039. श्री गं० च० बीकित : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि केन्द्रीय सरकार के पास मजूरी के लिये मध्य प्रदेश सरकार की सिंचाई और बिजली सम्बन्धी कितनी योजनाएँ विचाराधीन हैं और उनमें कितनी पूजी लगेंगी तथा उन में क्या लाभ होने की सम्भावना है ?

सिंचाई और विद्युत मंत्री (डा० कु० ल० राव) : मध्य प्रदेश सरकार की तीसरी योजना की केवल एक सिंचाई योजना इस समय स्वीकृति के लिये पड़ी है। इस स्कीम की अनुमित लागत और इस में होने वाले लाभ नीचे दिये जाते हैं :-

स्कीम का नाम	अनुमित लागत (लाख रुपये)	लाभ
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हार्सी विकास (सिंचाई व्यव-वर्तन)	452.00	59,000 एकड़
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तीसरी योजना की कोई बिजली की स्कीम स्वीकृति के लिये नहीं पड़ी है।